## Flies in a Vial of Streptonex Sulphate

## \*1080. Shri G. Mohanty: Shri Hari Vishnu Kamath:

Will the Minister of **Health** be pleased to state:

- (a) whether it  $i_{\rm S}$  a fact that flies have been found recently in a vial of "Streptonex" Sulphate manufactured by Pfizer Private Limited, Bombay; and
- (b) if so, what action Government have taken against this company?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, a vial of Streptonex Sulphate manufactured by M/s. Pfizer Private Limited Bombay, bearing Batch No. 320—41039 when dissolved in water was found to contain a fly.

- (b) The following action was immediately taken against the firm:—
  - The Director, Drugs Control Administration Maharashtra, was asked to investigate the complaint.
  - (ii) The State Drugs Controller served on the firm a notice asking them to show cause why their licence for the manufacture of biological and other drugs should not be suspended. He also asked them to stop manufacture of all antibiotics administered parenterally.
  - (iii) Vialling operations of antibiotics remained suspended from the 26th December, 1963 to the 6th January 1964. The stock of the defective vials was also withdrawn by the firm.
  - (iv) The firm set right the deficiencies pointed out by the State Drugs Control Administration and the Director personally inspected the firm and on being satisfied permitted them to resume the vialling operations.

(v) On receipt of further complaints permission for the manufacture of Streptonex by the firm has been withdrawn and the firm has been asked to refrain from manufacturing this product in future. The firm has also been warned that should any complaint as regards presence of foreign matter in their parenteral preparations (injectibles) received action would taken to stop the manufacture of Schedule C drugs by the firm.

## Tawa Multi-Purpose Project

\*1081 Shri Hari Vishnu Kamath: Will the Minister of Irrigation and Power be pleased to refer to his reply to the discussion on the Demands for Grants of his Ministry on the 31st March, 1964 and state:

- (a) whether work on the Tawa Multi-purpose Project, Madhya Pradesh will be resumed with vigour and speed;
  - (b) if so, when and how;
- (c) whether attempts have been or are being made to secure a sizeable allocation to the project for the fourth year of the Third Plan; and
  - (d) if so, the outcome thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (d). As a part of Rehabilitation programme, a crore of Rupees is being allotted to Tawa Project for this year. This will enable to build up the tempo and make it possible to proceed with greater vigour in subsequent years.

## Monopolies Commission

- \*1082. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:
- (a) whether the personnel of the Monopolies Commission proposed to be set up has been decided; and
- (b) if so, its composition and scope of functions?